

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

NO.HCM.III/175/2019-Judl./70


Dated Shillong, the 5th March 2020

It is hereby notified to all concerned that notice dated 4th March 2020 issued under memo No. HCM.III/175/2019-Judl./68A stands withdrawn with immediate effect.

It is now notified that cases listed before the **DIVISION BENCH** earlier comprising Hon'ble the Chief Justice & Hon'ble Mr. Justice H.S.Thangkhiew shall now be taken up by the **DIVISION BENCH** comprising Hon'ble Mr. Justice H.S.Thangkhiew & Hon'ble Mr. Justice W. Diengdoh at 10:30 AM in Court No. 2.

Take further notice that cases listed before the respective **SINGLE BENCHES** shall be taken up, as per list, after rising of the **DIVISION BENCH**.

By order,


JOINT REGISTRAR (JUDL.)

Memo NO.HCM.III/175/2019-Judl./70A

Dated Shillong, the 5th March 2020

Copy for information to: -

1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
4. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
5. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
7. The President/Secretary, High Court Bar Association, Shillong.
8. The President/Secretary, Shillong Bar Association, Shillong.
9. All Court Masters concerned.
- ✓ 10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. Notice Board.
12. Office File.

A.W. Lawrie
05.03.2020
JOINT REGISTRAR (JUDL.)
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5/3/20